

GOVERNMENT OF ARUNACHAL PRADESH SOCIAL WELFARE, WOMEN AND CHILD DEVELOPMENT DEPARTMENT NAHARLAGUN

NOTIFICATION

Dated Itanagar, the Theb'2009.

No. WCD-26/02(SWC) In exercise of the powers conferred by Section 27 of the Arunachal Pradesh State Commission for Women Act, 2002 (Act No. 4 of 2002), the Government of Arunachal Pradesh hereby makes the following 'rules to amend the Arunachal Pradesh State Commission for Women, Chairperson and Member (conditions of service and tenure) Rules, 2004, namely:-

- i) These rules may be called the Arunachal Pradesh State Commission for Women Chairperson and Member (condition of service and tenure) (Amendment) Rules, 2009.
 - ii) They shall come into force on the date of their publication in the official Gazette.
- 2. In the Arunachal Pradesh State Commission for Women Chairperson and Member (Conditions of service and tenure) Rules, 2004 (herein after referred to as the Principal Rules) in rule 2, after sub-rule(d), the following sub-rule shall be inserted, namely:-
 - "(d) Vice Chairperson means the Vice Chairperson of the Commission"
- In rule 3 of the Principal Rules, after sub-rule (1) (a) (b) and (c), the following sub-rules shall be inserted, namely:-
 - "1 (A) Vice Chairperson.
 - (a) Status:- Protocol facilities shall be equivalent to the rank of the Minister of State (Arunachal Pradesh or to be decided by the State Government) during the State/ceremonial functions.
 - (b) Salary:- The Vice Chairperson of the Commission shall receive a fixed salary of Rs. 7,500/- (Rupees seven thousand five hundred) only per mensem.
 - (c) The conditions of service of the Vice Chairperson relating to traveling allowances, residence, conveyance facilities, sumptuary allowance, medical facilities and other facilities shall be such as are, for the time being applicable to the Secretary to the Government of Arunachal Pradesh.
- 4. For rule 7 of the Principal rules, the following rule shall be substituted namely:-
 - " 7 Appointment of Office Staff of the Commission.

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There shall be following regular office staff to assist the commission, its day to day work and perform such other function as are assigned to him her by the commission. They will be directly recruited or filled by deputation and their terms of appointment, qualification, wages etc, will be regulated in accordance with instructions issued by the State Government from time to time.

1. Stenographer - 1
2. UDC - 1
3. Driver - 1
4. Peon - 1
4

5. In rule 3,4,5,6, and 8 the words "Vice Chairperson" shall be inserted in between the words "Chairperson and member" wherever applicable.

Sd/-Chief Secretary Govt. of Arunachal Pradesh Itanagar.

Memo No: WCD026/02 (SWC) Copy to:-

All concerned.

Dated 02/03/09

(M. Pertin) Commissioner

Social Welfare, Women & Child Dev. Deptt.
Govt. of Arunachal Pradesh
Itanagar.

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